

from the purview of the PDS. The Government has so far not taken any decision in the matter.

Compensation paid to voluntary retired employees of Super Bazar

728. SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the names and designation of Super Bazar personnels of the rank of Deputy General Manager, Managers, and Members of Executive Committee who were to retire in the next three to four years but were allowed voluntary retirement in 1992 by the Management and the amount of compensation paid to them by Super Bazar with reasons and justification for allowing the retirement in each such case;

(b) whether it is a fact that a number of retired persons including those who opted for voluntary retirement from Super Bazar on different posts have been given other types of assignments in different offices/units of Super Bazar; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c) Super Bazar has informed that Voluntary Retirement Scheme has not been introduced in the Super Bazar. Hence, the question of compensation paid to different categories of employees under this scheme does not arise.

National income spent on development of Super Bazar

729. SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the percentage of National Income being spent on the development of Super Bazar during the last three years;

(b) the percentage thereof being spent on General Manager and other higher officials;

(c) whether the percentage is lower for staff/employees of class III and IV during the above period; and

(d) if so, the manner in which Government propose to attain the goal of employees' betterment and benefits?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The Central Government provides financial assistance under the Central Sector Scheme to Super Bazar by way of share capital, loan and subsidy for implementing certain specific schemes/projects related to the expansion and development of the Super Bazar. For the years 1991-92, 1992-93 and 1993-94, the Government released Rs. 76.00 lakhs, Rs. 36.30 lakhs and Rs. 20 lakhs respectively.

(b) and (c) The establishment expenses of Super Bazar, including salaries to the employees of Super Bazar and to those who are working in Super Bazar on deputation, which are paid in accordance with their sanctioned scales of pay, are made out of its business profits.

(d) Financial benefits and allowances in the form of HRA, Medical allowance and reimbursement, Conveyance allowance, entertainment allowance etc. to the employees of Super Bazar are released in accordance with the facilities sanctioned to them by the Managing Committee of Super Bazar;